SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with it. SHRI SITARAM YECHURY (West Bengal): I also associate myself with it.

Need to Reconsider Decision to Decontrol Diesel Prices

SHRI P. RAJEEVE (Kerala): Sir, two days back, the Government had stated, while answering in the House, their decision to decontrol the price of diesel. This statement is shocking. It would create a catastrophic effect on all sectors. Thirtyseven per cent of diesel is being used in road transport, and seventy per cent of the freight transport is by road. This move to decontrolling diesel prices would seriously affect the prices of essential commodities. Passenger and goods trains are using 275 crore litres of diesel annually. In this Budget, the Railway Ministry had stated that the ticket fares would be changed according to the changes in the price of diesel. Twelve per cent of diesel is used for public transport. Any hike in prices would seriously affect the common man in this country. The impact on transport sector would mean an escalation in transit costs and, therefore, a steep jump in the overall Price index. Sir, now, the country is witnessing two-digit inflation, especially, food inflation. Twelve per cent of the diesel is used for agricultural purposes, particularly, for irrigation purposes in our country. An increase in the price of diesel would increase the expenditure on cultivation. Sir, in our country, every 37 minutes, one farmer is committing suicide, which means that 47 farmers are committing suicides in a day. The new decision to decontrol the diesel would create a serious impact on the economy of the country. It is a very important and serious issue. So, I would urge upon the Government to reconsider their decision to decontrol the prices of diesel.

SHRI SITARAM YECHURY (West Bengal): Sir, I associate myself with it.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I also associate myself with it.

SHRI D. RAJA (TAMIL NADU): Sir, I associate myself with it.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I also associate myself with it.

श्री ब्रजेश पाठक (उत्तर प्रदेश): मैं अपने को इस विषय के साथ सम्बद्ध करता हूं।

Hike in User Charges at New Delhi Airport

SHRI K. N. BALAGOPAL (Kerala): Sir, this is regarding huge hike in user charges at Delhi Airport which came in the newspapers and the newspaper report says that Delhi Airport is the world's most expensive airport now. Sir, 364 per cent of the airport charges, including the passenger user development fees, was increased. Now, for first time in the history of the country, and I think no where in the world, except in one or two places, the in-coming passengers also have to give user fee. Sir, this is in the name of the economic crisis of the airport and they are saying that they need it to run the airport. But, Sir, two aspects are there. One is, there is a

[Shri K.N. Balagopal]

motion for amending the rule, which is pending before the House for the last one year. I gave the amendment, and the House has not yet taken it up. So, the amendment is not yet taken up and the rule is not yet passed by the Parliament. The Committee on Subordinate Legislation is considering that. But when such a rule is pending before the House, how can an airport increase three to four times the airport charges? Sir, one more thing is there. It is a private airport. It is a PPP airport. Now, CAG audit is there. Then, how can they claim that our cost is Rs. 13,000 crores if an average airport can be built with Rs. 5000 crores? They are saying that our cost is Rs. 13,000 crores. And in the name of that they are looting the people by hiking this kind of thing. There are two aspects. One is, the increase is very much detrimental to the common people of the country and Delhi airport is very costly. Even IATA is saying that. The second is, it is a Parliamentary privilege question. A rule is pending before the House for finalisation. The Supreme Court earlier said that the money that they had collected for the first one year, i.e. Rs. 1481 crores, was collected without any legal empowerment. There was no rule. Without a rule they collected Rs. 1500 crores. We wrote to the Prime Minister and the Civil Aviation Minister for taking money back to the Government. It is bona vacantia. Eminent lawyers are here. It is the money of the Government. But, now, again the Ministry of Civil Aviation is supporting the Government to collect this money and take back the public money for private purposes. So, Sir, I think we need a ruling from the Chair. Sir, now it is under the consideration of the Committee on Subordinate Legislation. Rules have been pending before the House for amendment for the last six to eight months and now when there is no rule accepted by the Parliament, how can AERA, the Regulatory Authority, fix an extra fee of Rs. 2000 to be charged from the passengers? How can it be possible? So, you have to give a ruling about the pendency of the rule in front of us.

SHRI SITARAM YECHURY (West Bengal): Sir, this is a very serious matter.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): You associate yourself with him.

SHRI SITARAM YECHURY: No, Sir, it is not a question of associating. I also want to know the procedure. The rules have not been finalised. They are pending before the House. How has a decision has been taken when the rules are pending before the House and when the Subordinate Legislation Committee of the Parliament is seized with the matter? How can such a decision happen? This is something that all of us have to examine. It is not only the Government. How can people take such decisions?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We will take up further discussion of the Bill, The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2010. Mrs. Jharna Das Baidya, would you like to speak?

SHRIMATI JHARNA DAS BAIDYA (Tripura): Yes, Sir.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Take only two minutes.

श्री रामविलास पासवान (बिहार): सर, मेरा एक सुझाव है कि आज Friday है और Special Mentions को आपने शाम पांच बजे के लिए रखा है। मेरा आपसे आग्रह है कि यदि Special Mentions को सिर्फ Lay करना है, तो अभी Lay करना दीजिए और यदि पढना है, तो शाम को पांच बजे पढ़वाइए। यदि सिर्फ Lay ही करना है, तो अभी करवा दीजिए, क्योंकि किसी को ट्रैन पकड़नी है, किसी को फ्लाइट पकड़नी है।

उपसभाध्यक्ष (प्रो. पी.जं. कुरियन): ठीक है, यह बिल पास करने के बाद हम **Special Mentions** ले लेंगे।

SHRI SUKENDHU SEKHAR ROY (West-Bengal): Sir, i want to make a point. In the morning it was decided that only one....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Don't question the Chair. ...(Interruptions)...Don't question the Chair.

SHRI SUKENDHU SEKHAR ROY: No, no; this is an unfair practice.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): You cannot question the Chair.

SHRI SUKHENDU SEKHAR ROY: I am not questioning the Chair. I am talking about the violation of the decision taken by the Chair.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No, no; you cannot question the decision of the Chair. You are a senior Member. Please sit down. Mrs. Jharna Das Baidya, you take only two minutes. You finish in two minutes. (*Interruptions*) Let us pass this Bill. (*Interruptions*) You take only two minutes. Tapanji, please sit down. Take only two minutes. You have to finish it in two minutes...(*Interruptions*)...Now, please, let us pass this Bill.

SHRIMATI JHARNA DAS BAIDYA: Why two minutes, Sir? \dots (Interruptions)...

SHRI K.N. BALAGOPAL: Why two minutes, Sir?...(Interruptions)...

SHRI P. RAJEEVE (Kerala): Sir, why only two minutes?...(Interruptions)...Our party has...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, why have they been allowed? ...(Interruptions)...I must put this question...(Interruptions)...I am asking this to myself...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have made your point...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Why have they been allowed to raise the issue?...(Interruptions)...In the morning it was decided that there would be only one Zero Hour mention...(Interruptions)...

THE VICE-CHAIRMAN (PROF P.J. KURIEN): You said what you wanted to say ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: It means, the morning meetings are useless...(*Interruptions*)...What is the point in attending the morning meetings then?...(*Interruptions*)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have said what you wanted to say. Now, take your seat...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: No, no, Sir. There is no meaning of such meetings...(*Interruptions*)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You take your seat...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: How can you allow that?...(Interruptions)...

THE VICE-CHAIRMAN (PROF P.J. KURIEN): I told you that it is the decision of the Chair. Please sit down...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: In our absence, how this can be done...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, you take your seat...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: How can they raise about the law and order situation in West Bengal...(Interruptions)...

THE VICE-CHAIRMAN (PROF P.J. KURIEN): No, no. It is the decision of the Chair. The Chair can take decisions. Sit down...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: It is very unfair...(Interruptions)...My point of protest should be recorded...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Chair can take decisions. You sit down.

SHRI SUKHENDU SEKHAR ROY: The House cannot run like this ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is for the Chair to run the House, not you...(*Interruptions*)...Sit down. Now, Mrs. Baidya.

SHRIMATI JHARNA DAS BAIDYA: Thank you, Sir.

The Central Educational institutions (Reservation in Admission) Amendment Bill, 2010

THE VICE-CHAIRMAN (PROF P.J. KURIEN): Take only two minutes Baidyaji ...(Interruptions)...

SHRI P. RAJEEVE: Why only two minutes, Sir ...(Interruptions)...

SHRI K.N. BALAGOPAL: Why two minutes?...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): What is this? There is no time and we have to pass this Bill...(Interruptions)...

SHRIMATI JHARNA DAS BAIDYA: I have seven minutes, Sir ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No. You are continuing with your speech...(*Interruptions*)...

SHRIMATI JHARNA DAS BAIDYA: I have seven minutes, Sir ...(Interruptions)...

SHRI P. RAJEEVE: Sir, she has seven minutes ...(Interruptions)... My party has seven minutes...(Interruptions)...

SHRI K.N. BALAGOPAL: Why should she complete in two minutes?...(Interruptions)...I have seven minutes...(Interruptions)...

DR. V. MAITREYAN (Tamil Nadu): That is what I am saying ...(Interruptions)...Why are you putting restrictions...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): She had already taken five minutes...(Interruptions)...

SHRI P. RAJEEVE: No, no...(Interruptions)...

SHRI K.N. BALAGOPAL: No, no...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): She had almost finished her time...(Interruptions)... What is this?...(Interruptions)...

SHRI P. RAJEEVE: Sir, she has not started her speech at all...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): She spoke on the other day...(Interruptions)...

SHRI P. RAJEEVE: No. She has not spoken...(Interruptions)...

SHRI N.K. BALAGOPAL: Sir, she is yet to start her speech...(Interruptions)...

SHRI SITARAM YECHURY: No, Sir. She has not spoken...(Interruptions)...

THE VICE-CHAIRMAN; (PROF. P.J. KURIEN): Please, sit down ...(Interruptions)...

SHRI P. RAJEEVE: Sir, our party has seven minutes...(Interruptions)...

SHRI K.N. BALAGOPAL: You look at the records...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): She has finished her time ...(Interruptions)...

What is this? She spoke the other day...(Interruptions)...It is not your business...(Interruptions)...Rajeeveji, please sit down...(Interruptions)...This is not good. Sit down. Don't think that you can always do everything...(Interruptions)... No, no, no. I will decide. Sit down...(Interruptions)...I have allowed her. But, still, you are...(Interruptions)...No, no. I don't agree with this.

SHRI P. RAJEEVE: Sir, you try to understand...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Rajeeve, it is my job, not yours. We want to pass this Bill...(Interruptions)...Rajeeve, don't you like to pass this Bill?...(Interruptions)...

SHRI P. RAJEEVE: Yes, Sir. We want to pass this Bill. But...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): She spoke the other day.

SHRI P. RAJEEVE: No, Sir...(Interruptions)...

SHRI K.N. BALAGOPAL: Sir, she did not speak...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): It is for me to decide. You look at the display board...(*Interruptions*)...No, no. I need not reply to you. You sit down...(*Interruptions*)...Rajeeveji, no, no. This is unfair. This kind of tactics is unfair...(*Interruptions*)...

SHRI P. RAJEEVE: This is not tactics, Sir...(Interruptions)..

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I solved one problem and you raise another problem! ...(Interruptions)... I am very sorry. I am serving the House. It is for the House to decide.

SHRI P. RAJEEVE: Sir, she will only take the time allotted to our party...(Interruptions)...It is the time allotted to our party...(Interruptions)...She will take only that much time...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please listen. In your presence it was decided that the Bill is to be passed before 1.00 p.m. Now you are questioning!...(Interruptions)...

DR. V. MAITREYAN: No, no. I don't accept that. If that is the case, you would not have taken up the Zero Hour submissions...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Why Maitreyanji? ... (Interruptions)...

SHRI K.N. BALAGOPAL: Sorry, Sir. it is a mistake...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Sorry, listen to me...(*Interruptions*)...You can speak. You have seven minutes. Whatever time you have, you can speak.

SHRI K.N. BALAGOPAL: We have seven minutes...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): If you have seven minutes, you speak for seven minutes. My impression was that she has only two minutes. See, my impression was that she spoke for five minutes and she is left with only two minutes...(Interruptions)...Please, if she has seven minutes, she can speak for seven minutes. My request is to reduce the time. That is the point.

SHRI P. RAJEEVE: Sir, again...(Interruptions)...

SHRI K.N. BALAGOPAL: Sir, she has seven minutes...(Interruptions)...

SHRI PRASANTA CHATTERJEE (West Bengal) Sir, you allow her to seven minutes...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have a right to request. What is this?...(Interruptions)...Rajeeve, don't do this...(Interruptions)...

SHRI P. RAJEEVE: Sir, you have said that she started yesterday...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. I stand corrected. That was my impression. My impression was that she spoke yesterday. Let me stand corrected, no problem in that. What is there? Now, please start Mrs, Baidya.

GOVERNMENT BILL

The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2010

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, the Central Educational Institutions (Reservation in Admission) Amendment Bill, 2010, was introduced in this House on 6th August, 2010, with the objective of amending the CEI Act, 2006. The CEI Act, 2006, had provided for 27 per cent reservation for OBCs in admission to Central Educational Institutions along with a mandated seat-increase of 54 per cent over a maximum period of three years from the academic session commencing from the calendar year 2007. The Amendment Bill proposed certain relaxations in the case of reservations. However, the distinguishing feature of the Bill is that it extends the time-frame for mandatory reservation and seat-increase from three to six years.

The concerned committee accepted the proposals of the Bill and extended the time-frame of mandatory reservation and seat-increase from three to six years. The time-frame was enhanced, as it was argued that "some of the CEIs were finding it difficult to adhere to the time-limit of three years for creation of the requisite physical and academic infrastructure due to a variety of reasons beyond their control". However, the question that needs to be asked in the first place is: why could not the mandatory reservation and 54% seat-increase be implemented even